

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
CA No. 89/JPR/2021
CA No. 77/2015
CA No. 35/2016
Diary No. 3473/2017
IA (CA) No. 29/JPR/2023
CP No. 51(ND)/2014
TA No. 155/2018
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Shiv Pratap Gurjar & Anr.

.... Petitioners

Versus

Ace Town Planners Pvt. Ltd. & Others

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

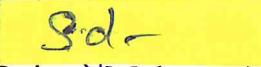
Present Through Video Conferencing: -


For the Petitioner : Amol Vyas, Adv.
Divyansh Jain, Adv.

For the Respondent : Kartikeya Sharma, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner No. 1, Mr. Divyansh Jain, Adv. represents the Petitioner No. 2. Mr. Kartikeya Sharma, Adv. appearing on behalf of the Respondent Nos. 1 to 4. On perusal of Master Data of company, it is seen that the Respondent Company's status is strike off. Parties are directed to take necessary steps with regard to restoration of the company. List the matter on 10.10.2023.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 13, 2023

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